

From
Registrar (Protocol),
High Court of Judicature at Allahabad,
Allahabad.

To
The President,
High Court Bar Association,
Allahabad.

WWW.LIVELAW.IN

No. 381 / Registrar (P)

Dated: February 04, 2022

Sub.: Functioning of High Court of Judicature at Allahabad, Allahabad & Lucknow Bench.

Sir,

Kindly refer to the subject captioned above.

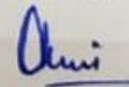
The Hon'ble Court has passed following Order dated 04.02.2022 regarding functioning of High Court, Allahabad & Lucknow Bench -

"... that the mode of hearing in the High Court, both at Allahabad and Lucknow, be switched over to hybrid mode from virtual mode w.e.f. Monday, i.e. 07.02.2022, subject to other COVID-19 protocols, including restrictions on entry of Clerks of Advocates and Litigants other than those whose personal presence has been directed by an order of the Court. It be further ensured that at a time, there should not be more than 10 Advocates inside the Court Room..."

The order, as aforesaid, is being communicated for information and circulation amongst all the Advocates accordingly.

With regards

Yours faithfully,




(Ashish Kumar Srivastava)

No. _____ / Registrar (P)

Dated: February _____, 2022

- Copy for information to the Hony. Secretary, High Court Bar Association, Allahabad.


Registrar (P)